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(c) The recomme dations of the Council are advisory and noi mandatory.

STA CEMENT

Broad decisions arrived at the first meeting of the Consultative Co. mil on Community Development held on July 7, 1969

The Council rei ;ratecl its faith in the Community Development and Panchayati Raj programmes f>r integrated development of the rural a eas and expressed the hope that the Panckayati Raj institutions will be strengthened and vested with greater powers. The Coun il, in that connection, made particular m :ntion of the role of Community Develo >ment in securing social harmony among t e several constituents of rural society. Tl e Council recommended that the States s lould provide adequate resources for the c< ntinuance of the CD. programme and that they should take appropriate steps to achieve effective interdepartmental coordination so as to ensure that various depar mental funds for development are rout< d through the Blocks in adequate measure. The Council also emphasised that for (emocratic decentralisation to be meaning 'ul, it was necessary for the Panchayati R j institutions to have commensurate resp msibility and financial powers, though fle> bility may be allowed to adjust the progn mme to suit local conditions. In this cor aection, it was pointed out that the States 1 nav also take necessary steps to ensure tha the Panchayati Raj bodies at appropriate levels are enabled to build up adeq late resources through taxation and other means. The Council urged that further positive steps need to be taken to give due protection to the weaker sections of he village community; greater attention hould also be given to rural industrialisat on to avoid flight of capital from rural to urban areas particularly in the c< ntext of the current agricultural buoya

In view of the "act that the training functions have been decentralised and responsibility thereof low rests, in the main with the State Governments, the Council emphasised, on the one hand, the need for adequate financial provisions in the State Plans and budgets and, on the other, the desirability of ei suring that the training efforts is in harmony with the specific job requirements of th< various functionaries taking due note oft le local conditions and requirements. The Council drew pointed attention, in this connection, to the need for continuing and s' rengthening the Training Centres which are now wholly under

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the charge of the State Governments. The Council also expressed the view that the Central Government should continue to play an effective role in advising and coordinating the country-wide training effort of Block Extension personnel.

In Order to ensure that the future effort in Applied Nutrition Programme Blocks is continued, after the operational period of five years, the Council recommended that, the first step would be to ensure that the substantive Departments concerned with the various components of production, continue to service these units. It was also urged that the interest of Panchayati Raj institutions and the associate women organisations and youth in the production aspect of the effort, is fostered even after the programme of Applied Nutrition ceases.

to a matter of urgent public importance

12 Noon

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC **IMPORTANCE**

REPORTED DISPUTE OVER THE CENTRAL GOVERNMENT'S PARTICIPATION IN THE **EQUITY CAPITAL OF THE FIRM, WEST-**INOHOUSE, SAXBY AND FARMER LIMI-TED: CALCUTTA

SHRI NIREN GHOSH (West Bengal): Madam, with your permission I would call the attention of the Minister of Railways to the reported dispute over the Central Government's participation in the equity capital of the firm, Westinghouse, Saxby and Farmer Limited, Calcutta.

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): Madam, On the 2ISt April, 1969, Shri Jyoti Basu, Deputy Chief Minister, West Bengal, accompanied by Shri Jyotirmoy Basu, Member of Parliament, and representatives of, M/s. Westinghouse Saxby & Farmer Calcutta, met me to discuss, among other matters, the suggestion that Government of India should take over the firm. I explained to Shri Basu that while the Railways were very much interested in the firm continuing in business, Government of India were not in a position to take over the firm. I also pointed out to him that there was no dearth of orders for railway equipment on the firm and that the Railways were quite willing that this firm should get their due share of orders for equipment, if they quoted competitive prices and produced articles conforming to Railways specifications.

[Dr. Ram Subhag Singh]

At a subsequent meeting held on 15th May, 1969 at Delhi, Shri Jyoti Basu enquired whether the Ministry of Railways would make an advance payment to West Bengal Government against bills due to M/s. Westinghouse Saxby and Farmer. I gave him a written assurance that we would make an advance payment of Rs. 15 lakhs to the State Government adjustable against bills for contract work executed or stores supplied by the firm. I also gave him in writing that according to the workload in the Fourth Five-Year Plan, the firm could hope to successfully compete for orders of the value of Rs. 17 crores during the plan period, provided their rates were competitive and the quality satisfatory. At both these meetings my colleague Shri Parimal Ghosh was present.

We have adhered to the above assurances given to the West Bengal Government. Since then, the firm's outstanding bills have been largely paid and we have agreed not only to enhance the amount of advance to West Bengal Government from Rs. 15 lakhs to Rs. 20 lakhs, but also to make the advance adjustable against future supplies of stores etc. to be made by the firm.

M/s. Westinghouse Brake & Signal Company, U.K., hitherto the sole owners of the firm, have informed Government that West Bengal Government have decided to take over 51 per cent of the shares of the Calcutta firm, the remaining 49 per cent being held by the parent Company. The British firm has also assured Government that it would continue to extend all technical assistance necessary for the successful running of the undertaking.

From the above it will be seen that there has not been any dispute between the Government of West Bengal and the Ministry of Railway. I have in fact, just now received a telex message from Shri Sushil K. Dhara, Minister of Commerce and Industry, Government of West Bengal requesting that immediate sanction be issued for the advance of Rupees twenty lakhs on our terms" I have directed the Railway Ministry to issue the sanction for this advance today.

SHRI NIREN GHOSH: Madam, I think the Minister has thought to bypass the question because the history is known to him. I am afraid there is a section in the Government of India which wants to discriminate against West Bengal in all

possible manner. I am giving a little background, Madam. As compared to the all India average in 1946 the employment potential in West Bengal was 33 per cent and in 1964 it fell down to [5 per cent. Between the period 1959 and 1965 West Bengal was given 723 odd licences and Maharashtra was given 1200 odd. Lastly, the very well-known and renowned India Electrical Company, which was a viable company, was liquidated. It was under the Central Government's management and its liquidation rendered more than 2,000 workers jobless. And when this question came up, the West Bengal Government decided that they should participate in the management because the Westinghouse Company said that we could take over the firm for Re. 1/-. They proposed to the Government that 51 per cent of the shares be distributed between the West Bengal Government and the Central Government and the rest be left with the parent company so that the firm could become viable. It is a sophisticated firm. There might be some bungling, etc. on the part of the firm and on the part of the top ma gerial personnel. But that is no reason why you should say that there was no dispute. A dispute was there. M/s. Westinghouse said that they had no financial resources. They already had a deficit budget. AH the financial resources were in the hands of Central Government. Unless the Central Government came in, it would be very difficult to run the firm. Mr. Pa > Ghosh...

THE DEPUTY CHAIRMAN: Please put it in the form of a question.

SHRI NIREN GHOSH :... gave it in writing . I assert it; if not, let him deny it. I would like that letter to be plan J on the Table of the House. Thereafter, Dr. Ram Subhag Singh overruled it as a sort ofvendetta against himin the Government so that the firm was closed down. Two thousand workers became unemployed and foreign exchange was w> on the import of sophisticated components. I would also like to know whether, ultimately when it was made known to the Government of West Bengal that the Railway Ministry would not participate it was his decision or it was a departmental decision or whether it was a decision of the Cabinet. That also I would like to know.

DR. RAM SUBHAG SINGH: Madam, I repudiate the charge of discrimination. We 'have every sympathy for

Calling A tuition

DAHYA1HAI V. PATEL (Gujarat): That is he misfortune of the country.

DR. RAM SUBH i.G SINGH: As I have already stated we had meetings on 21st April and 15 h May and everything transpired in writing. I gave Shri Jyoti Basu 1 written assurance. A copy of the letter s here and it is dated 15th May, that w* will advance an amount of Rs. 15 akhs. We did not say that we would ,ot make any more advances. We said t lal we were prepared even to consider thai. Another thing is on his request we said we are going to place orders also. All these hings were discussed, as I said, on 21st Ai>ril and 15th May, and the Railway Ministry has all along adhered to that. So, there is no question of discrimination. We do want that this company should ru 1. But the honourable Member himself po nted out the difficulties there. Let tin ->e difficulties...

SHRI NIREN (tHOSH; Madam, I want your protect m. He has not given me the clarificatio i whether or not Mr. Parimal Ghosh gav: it in writing to the Government of West Bengal that the Railway Ministry wou d participate in the equity capital of tht company and whether or not it was overruled by Dr. Ram Subhag Singh, and whethei it was a departmental decision or whether t was his own decision or that of the Cabi-iet. I am asking this because I know tha certain persons in the Cabinet were favoui ibly disposed towards the proposal. So, I w auld like the Minister to tell the House al these things.

DR. RAM SUBH KG SINGH: Madam, actually these dat< s are quite relevant in this case because >>nce as Railway Minister I entered into in agreement with the State of "West Beng il through the Deputy Chief Minister of West Bengal, as I said in reply to the) rst supplementary, I have all along adh< red to that. As regards the other question whether it is a departmental decision or; Cabinet decision, the Prime Minister w IB consulted at every | stage and everything was done with her [consent and also we had initially a discussion departmentall. There also it was decided not to parti ipate in that concern, i

SHRI NIREN GHOSH: Madam it is not fair. He has not answered my question.

to a matter of urgent public importance

श्री राजनारायण (उत्तर प्रदेश) : मेरा पाइंट आफ आईर यह है कि सम्मानित सदस्य सीधा-सीधा प्रश्न पूछ रहे हैं कि क्या परिमल घोष साहब ने अपने हाथ से पत्र लिख कर बंगाल की सरकार को आब्बस्त किया कि केंद्र की सरकार इस अंडरटेकिंग में हिस्सा लेगी। परिमल घोष साहब यहां पर विद्य-मान हैं। इसलिए परिमल घोष साहब से पूछा जाना चाहिए कि उन्होंने ऐसा पत्र लिखा या नहीं।

SHRI NIREN GHOSH: After that whether he was overruled.

(Interruptions)

SHRI GODEY MURAHARI (Uttar Pradesh): The point is whether after the 15th of May Mr. Parimal Ghosh committed himself to the West Bengal Government and, if he did so, what happened to that commitment.

(Interruptions)

DR. RAM SUBHAG SINGH: I have said that we stand by the decision taken on the 15th of May.

SHRI NIREN GHOSH: Madam, I wanted to know whether Mr. Parimal Ghosh, as Minister of State for Railways, gave a written undertaking that the Railway Ministry would participate in the equity capital of the company along with the State of West Bengal and after that Mr. Ram Subhag Singh overruled him. He says that he consulted the Prime Minister. May I know whether the Prime Minister consented to his overruling or he did it in his own way and it was not a Cabinet decision but his own decision?

DR. RAM SUBHAG SINGH: Everything that transpired on the 21st of April and also "on the 15th of May was sent to Prime Minister in the letter form and later on the Chief Minister and the Deputy Chief Minister of West Bengal contacted her—first on 30th of March and then on 3rd of July— and this particular matter was brought to her notice and we communicated our decision, and that endorsed.

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SHRI GODEY MURAHARI: Madam, on a point of order, the question asked is whether Mr. Parimal Ghosh committed himself in writing. He does not answer that question.

(Interruptions)

THE DEPUTY CHAIRMAN: May I know whether there is any direct answer to this direct question? You can say 'yes' or 'no'.

DR. RAM **SUBHAG** SINGH: As the Minister in charge of that Ministry whatever I did I have narrated here.

(Interruptions)

श्री राजनारायण : लेटर लिखा या नहीं और लेटर लिखा तो किस तारीख को लिखा?

THE DEPUTY CHAIRMAN: There is no time. Please sit down.

श्री राजनारायण : मैडम, हमारा पाइंट आफ आईर यह है कि इस समय राम स्भग सिंह जी ने एक आपत्तिजनक बात कह दी। सवाल सीधा है कि मिनिस्टर की ओर से उत्तर डिपटी मिनिस्टर भी देता है, स्टेट मिनिस्टर भी देता है, लेकिन सारे मिनिस्टर मंत्रि परिषद् में माने जाते हैं, यह दूसरी बात है कि कौन केबिनेट में है, कौन नहीं। प्रक्त यह है कि...

THE DEPUTY CHAIRMAN: The question is whether he wrote that letter. That question only is to be answered.

(Interruptions)

SHRI BHUPESH GUPTA (West Bengal): Madam, I raise a matter of privilege. We are not asking the hon-Minister to tell us as to what passed on between him and his Deputy: that is an internal matter. The question is whether Mr. Parimal Ghosh committed himself and that too in writing as a Member of the Council of Ministers and also working in his Ministry. If that is so, then of course, he should tell us only that thing. He can say 'no' or 'yes' to this simple question. But if he does not know it, then he can say 'I do not know it'. There are only three possible answers to it. Let him not say 'I have taken the decision.' Of course he takes deciiisons. But then the Minister has also acted and given something in writing. That is what has been revealed here. He is not the son of a teaplanter; he is a Member of the Government. We are therefore entitled to know whether there was any such communication from him in writing.

(Interruptions)

SHRI A. P. CHATTERJEE (West Bengal): Madam, I rise on a point of order.

THE DEPUTY CHAIRMAN: Please be brief.

SHRI A. P. CHATTERJEE: Generally I am brief; may not be always. Madam, my point of order is that a specific point has been made on the floor of the House that Mr. Parimal Ghosh, Minister of State for Railways, has given an undertaking in writing. It appears that the Minister for Railways is prevaricating on the issue. Now when the Minister of State himself is here in this House, is it not proper and would it not be in order for the Minister of State to answer this question whether he made any such undertaking in writing or not? I ask for your ruling on this point of order.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Madam, may I just say something? The responsibility generally is of the Cabinet. What passed on between a Union Minister and State Ministers, we cannot question here.

(Interruptions)

श्री राजनारायण: माननीया, इनका यह कहना कि मैं मंत्रिमंडल में इसका इनचार्ज हं इसका क्या मतलब है। प्रश्न है कि परिमल घोष ने पत्र लिखा या नहीं, लिखा तो क्या लिखा और किस तारीख को लिखा।

CHANDRA SHRI **SHEKHAR** (Uttar Pradesh): Madam, under the Rules of Procedure of this House no communication between a State Government and the Central Government can be asked for. If there is any communication between a State Minister and a Union Minister, the House is not entitled to it.

Calling Attention

SHRI BHUPESH GUPTA: Mr. Chavan has sent a communication to Mr. Namboodiripai. the Chief Minister of Kerala, and he is looking for a reply.

SHRI CHANDR i SHEKHAR: If the Minister wants (O give the information, it is altogeth r a different thing but members canno ask for it, for the communication.

SHRI BHUPESH GUPTA: Madam, this cannot happen.

श्री राजनारायण : केवल मिनिस्टर यह

(Intern Mon)

SHRI BHUPESH GUPTA: Mr. Ram Subhag Singh has not even sought your protection. Thi I question arises out of what he has said. '.Ve have the information that the comm tment was made by his Minister Mr. P; rimal Ghosh, as a Member of the Goi neil of Ministers and as working in his Ministry. With regard to that, we are ask ng him whether such a commitment was made or not. We are not asking for any ".onfidential discussion or internal correspi ndence.

(Interi iptions)

SHRI NIREN (1HOSH: We want to know whether ihe commitment was made by Mr. Parir al Ghosh on behalf of the Governmen.

SHRI BHUPES I GUPTA: They write cheeky lett(rs to the Kerala Chief Minister asking hi n to come to Delhi.

(Inter uptions)

श्री राजनारायण : : हमको आश्चर्य है कि आप परिमल घोष से क्यों नहीं कहतीं।

THE DEPUTY CHAIRMAN: It is not for the Chair to pick and choose the Ministers. A Mir.ister of Cabinet rank is there and he (an reply.

SHRI GODE' MURAHARI: If the Minister of St. te wishes to reply, are you going to stop him? He is getting up and let him omething.

SHRI KRISH/ N KANT (Haryana): I wish to bring to the notice of the House

that on 14th June when this news appeared from Calcutta that Mr. Parimal Ghosh had certain talks with the West Bengal Government that very day the Minister for Railways, Dr. Ram Subhag Singh, said that the Government of India had taken a decision not to participate in this thing. In the light of that, what talks were held, informal talks, have no validity.

to a matter of urgent publlic importance

SHRI A. P. CHATTERJEE: Mr. Krishan Kant is completely let down.

THE MINISTER OF STATE IN THE MINISTRY RAILWAYS OF PARIMAL GHOSH): It appears that there has been some confusion in the matter particularly because of the fact that about a month back something came out in the papers that there has been some discrepancy.

SHRI A. G. KULKARNI (Maharashtra): I am complaining that for the last 3 days we have not been hearing the English version. What is this arrangement?

THE DEPUTY CHAIRMAN: I am told that you do not know how to operate it.

SHRI A. G. KULKARNI: I know better than anybody else. I am a technician.

THE DEPUTY CHAIRMAN: The Secretary tells me that in the bulletin issued instructions are given as to how to operate it. New buttons are to be pressed.

SHRI PARIMAL GHOSH: Before the Westinghouse, Saxby and Farmer Limited formally approached the Railway Board for taking over their concern on a nominal sum of /Re. *l*, the foreign directors of the company and the local Director met me first in Delhi and in that discussion the matter was also raised whether the Railways would be willing to participate in the share capital. In the discussions that I had, I made my observations very clear to the directors of the company and those who met me. Three points were discussed, namely, that the company is running at a loss, the company is running at a loss because of the fact that they are not getting sufficient orders from the Railways, the orders they are given or the prices that are being offered are not sufficiently

[Shri Parimal Gosh]

remunerative for them and that they have some financial difficulties. In the process of that, they requested me also to consider whether the Railways, in the event of the parent company offering the company for Re. i, will be interested in taking over the company as the company is mainly manufacturing equipment for the Railways. In that discussion I made my observations very clear that if these are the difficulties, only two points the Railways could consider, that if there be inadequacy of order, that the Railways will 'consider and even if there is some financial difficulty in the initial stages, the Railways might also consider giving them some financial help. I have also gone to the extent of giving an assurance to the Company that in the event they might feel that the orders may not be regular every year, then with, regard to the next 5 years' order I am prepared to give them an indication that if their price is competitive and the supply is there according to the specification, they could expect to get so much order in the course of five years. All these points I had discussed with the company, I have also discussed and given a letter to the Deputy Chief Minister of Bengal, Mr. Jyoti Basu clarifying all these points and in that letter also I myself clarified that the participation is not going to solve the problem of the company, that they have surplus labour and they are making some equipment which normally the Railways are not requiring to the extent which they were requiring before and that if the company cannot change over to the other things and if the basic problem is not sorted out, then whether it is the Railways or the State Government or any body else that may take over, the company's position will remain the same. In my discussions with Mr. Basu he appreciated the position but he made one request to me. This is also a fact that I said that some sort of a rationalisation in the company would be essential but one request he made that as the company is manufacturing basic equipments for the Railways and as the Government of Bengal have come to power very recently and have so many other problems, it would be helpful to the Government of Bengal if the Railways, helped and *s we have agreed to give them order and as we have also agreed to give them financial help only if we lent our name to the company, in that case, it would

be helpful to the Bengal Government if we participated in that company.

to a matter of urgent public importance

SHRI BHUPESH GUPTA: What does it mean?

SHRI PARIMAL GHOSH: By way of participation to some extent. When Mr. Basu requested me to do this I said; 'All right, it is not in my power to give you that undertaking but certainly I will discuss that matter with Dr. Ram Subhag Singh'. The same night I discussed the matter with Dr. Ram Subhag Singh particularly on the basis of participation because other points we had discussed enough and there was nothing left to discuss and in that discussion I got the impression from Dr. Ram Subhag Singh that probably he will be not averse to participation. The only point I have discussed and told Mr. Basu after that was that the Railways might agree to participation but the details of the participation are to be sorted out either at Calcutta or at Delhi. That is the actual position. After that Dr. Ram Subhag Singh was not in Delhi. I got a letter, telex message, from the Bengal Government that the parent company is insisting that unless decisions are taken quickly, they are not prepared to wait further and they will have no other alternative but to ask for liquidation. In my discussions of that matter, in the absence of Dr. Singh, with the Members of the Railway Board, they have reiterated their view that in the interests of the Railways it is not desirable that the Railways should participate in it but even than I intimated in my reply to the telex message that as I have already given an indication on the basis of my talks with Dr. Ram Subhag Singh, so they can proceed with that but what would be the percentage, all these details can be discussed either by my going to Calcutta or their coming to Delhi. Then on the basis of that I had been to Calcutta and I discussed that matter and in my discussions—the proceedings of the discussion were maintained, I have signed that and given to the Government of Bengal— I have taken particular precautions as to what are the views expressed by the Railway Board, the difficulties they have. They were precautions on the basis of the indication that I got from the Railways for not agreeing to participation. They raised three points, that unless and until there can be rationalisation in labour, there is no point whether the Railways took it over or the Govenment

took it over for running it. I have made that very i lear that in that eventuality if the Rai way is to participate, one point we must tgree is that we should appoint one man, a technical man, from the Railways that t lev should appoint one man from the G vernment of Bengal, that they should g i into working of the company an< find out what are the reasons for the company not making profit when it was making it for the last 60 years that it had been working. If it is a fact th; t some rationalisation, even to the exte it of retrenchment is ;sary, if ihat is not agreed upon, it is no use the P ailways participating in that, nor won] 1 it be useful for the Government of 1 engal to take it over. I 1 that discu Labour Minister, Government of discussion the and the Deputy Chief Minister. Bengal, they were all sent along witl Commerce Minister, West Beng. 1. And in that they agreed that on t lat rationalisation basis the Government o ' West basis I 'iave Bengal will agree. On that given an undertaking giving thi other given an undertaking giving thi points, which I mentioned, there. It is not a form of agreement, but ct rtainly I agree that it is a commit nent on my part on the basis of th'; under.' anding. Now the whole point here boils < own to this. The point here—as it has b :en raised by the hon. Member, Mr. Nii fcn Ghosh—is whether a commitment his been made by me and it is refutec by Dr. Ram Subhag Singh. I do not gree that the commitment has been refuted; the commitment in the form as definitely made by me was not refut d by Dr. Ram Subhag Singh. In a way i is a question of understanding. From - that I could get from his talk in the d scussion I had thought that probably he will agree. And in his way he probably thought that he could agree to giving ft rther assistance but not to the extent of] articipation. Now that is a misundersta iding, on the basis of which all the co itroversy has come and a problem has

SHRI K. P. SI BRAMANIA MENON (Kerala): Mad im, this Westinghouse, Saxby and Farme E is a firm which manufactures signal equipment, for which the only custom
r in India is the Railways. Now, the firm is in trouble for the last one or two /ears and the firm was proposing to close down. Now, in a situation in which ne irly two thousand workers were losing jobs, the West Bengal Government proposed to the Government of India tiiat they should take it

had offered And the company over. togive the firm on a token payment one rupee. May I know from ofjust theGovernment of India, what is it that prevents the Government of India fromtaking over the firm, especially in viewof the very cheap rate at which theyhad offered it and, secondly, in view ofthe fact that, if this firm is closed down.the Railways would have to spend fourto five crores of rupees every year on importof signal equipment and other specialiseditems for the Railways?

DR. RAM SUBHAG SINGH: Madam, it is not a fact that the company was being starved of orders, because they were having pending orders of Rs. 2.5 crores. And now, the Government of West Bengal have already decided to participate in the management of that company taking 51 per cent, of the shares. So that matter has already been settled, and there is no question of the Railways taking it over or any such thing.

SHRI MONORANJAN ROY (West Bengal): Madam, what prevented the Minister of Railways and the Minister of State in the Ministry of Railways from accepting the offer of participation that was made by the Government of West Bengal. Their only argument is that it is running at a loss and that Mr. Parimal Ghosh has said that the conditions precedent must be rationalisation and retrenchment. I do not know

whether it is true that the conditions of rationalisation and retrenchment were accepted and that then Mr. Parimal Ghosh agreed to participate in the company by taking shares— that was something like 34 per cent. And then Dr. Ram Subhag Singh, he denounced it openly in the papers again and again, knowing fully well that his own Minister of State has given in writing that the Government or the Railways is going to participate in the company. It is something like this that Dr. Ram Subhag Singh has given a slap on the face of Mr. Parimal Ghosh

THE DEPUTY CHAIRMAN: You please put your question. We do not want a speech.

SHRI MONORANJAN ROY: Yes, Madam Deputy Chairman, my question is there. Mr. Parimal Ghosh has no_t been insulted but he has been given a

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[Shri Monoranjan Roy] slap on the face by Dr, Ram Subhag Singh. Here is my next question. Is there any other company which is making the same instruments and equipments that were being made by Saxby and Farmer, or actually they will have to import them spending foreign exchange on them? This question was not replied to very categorically.

Calling Attention

THE DEPUTY CHAIRMAN: Now we cannot go on for five minutes and ten minutes making speeches. You just put your questions 1,2,3, "ke that, not make a speech.

SHRI MONORANJAN ROY: I have put a question already and said that it was a slap on the face and not an insult.

THE DEPUTY CHAIRMAN: These are not questions.

SHRI MONORANJAN ROY: Was it a fact—as Mr. Parimal Ghosh says— that the conditions precedent for participating in the management of the company by taking shares in it were put forward by him and accepted by the Government of West Bengal? Is it a fact that the Deputy Chief Minister and the Labour Minister, West Bengal, accepted them, and Mr. Ghosh has given in writing that he has agreed to participate, and then Dr. Ram Subhag Singh has denied to participate and has let him down? Is it all a fact? Another question; is there any other firm in India which makes the equipments as made by Saxby and Farmer and, if so, where, and what are the prices? Are the prices competitive, or has Saxby and Farmer been charging more price?

THE DEPUTY CHAIRMAN: That will do.

DR. RAM SUBHAG SINGH: Even now. Madam, we import some of the equipment that we are in need of, and there are certain concerns, about more than a quarter dozen, which do manufacture some of the equipments manufactured by this concern, and we have also got our own works at Podanur and also at Hyderabad which are trying to manufacture some such equipments.

SHRI LOKANATH MISRA (Orissa): Madam, I would like to know this and

I would put three specific questions. What are the annual requirements of the Railways of the equipments manufactured by this Saxby and Farmer; number two, out of that, to what extent were they imported during the last year and the year before last, and of the total requirements how much do they expect to import this year and to what extent was this company supplying these equipments to the Railways? Number three; he said something about the advances, about lump sum advances made, for adjustment subsequently when the supplies are made. May I know from the hon. Minister if he has made any such advance to any other company, whether in the private sector or in the public sector, any lump sum, to be adjusted after the supplies are made?

DR. RAM SUBHAG SINGH: As regards the exact figures of the quantum of materials that we require and that we get each year, I require notice. And as regards the latter part of the question, I agreed to advance this amout because some supplies were made by the company already; it was against these supplies. Our orders are already lying with that concern and we are likely to place some further orders, and therefore this can be easily adjusted.

THE DEPUTY CHAIRMAN: Mr. Krishan Kant.

SHRI ARJUN ARORA (Uttar Pradesh) Madam, I have been rising.

श्रीसुन्दरसिंह मंडारी (राजस्थान) माननीय श्री लोकनाथ मिश्र ने जो सव ल पुछा है वह और है।

THE DEPUTY CHAIRMAN: What do you want to say, Mr. Bhandari?

श्री सुन्दर सिंह भंडारी: मैडेम, मेरा यह कहना है कि मिश्र जी का यह स्पष्ट सवाल था कि यह जो रूपया गया है इसका माल रेलवे के पास आ चुका है, **उसका** बकाय था. या अभी यह माल आना है जिसके लिय यह रुपया दिया गया । इसका रूपर्धः करण किया जाय।

हा॰ राम सुमग सिंह: पहले जो मैंने वायदा किया, इसको देने के लिये आश्वासन दिया, वह तो यह या : The advance will be treated as havii.g been made to the West Bengal Stat: Government, and not to Messrs. W(itinghouse Saxby and Farmer Limited.

THE DEPUTE CHAIRMAN : Mr. Krishan Kant.

SHRI LOKAN. iTH MISRA: Madam, I have a submis ion to make.

(// 'erruptions)

SHRI ARJUN ARORA: What is this? He has al *eady asked a question once.

SHRI LOKAN \TH MISRA: I am not asking for an / clarification. I want to make a sub nission.

(Inl. nuptions)

THE DEPUTY CHAIRMAN: I do not want Membi rs to get up again and again saying this is not answered, that is not answered.

SHRI LOKAN/ TH MISRA: I am not asking for that. M) point is this. You blame the Opposition fo wasting the time of the House by repeatedly asking questions. I want to make ii catagorically clear that it is not the Opposition that is to be blamed. It is not that we go on making interventions as a 'esult of which the time of the House is wasted.

SHRI A. P. (HATTERJEE: It is a reflection on the Chair. I take strong exception to that. I ask you, Madam, to pull him to irder

SHRI LOKAN \TH MISRA: The point is this. The Minister must be categorical in his eplies. You may have noticed, Madam, tiat it is not being done. Today you you' self were not satisfied with the Minister's replies and that is why the Oppositi m had to intervene innumerable tim< s to get out of the Minister specific ooints. Even after the Chair gave direction to the Treasury Benches we did lot get whatever we wanted.

THE DEPUTY CHAIRMAN : That will $\mbox{ do now.}$

SHRI LOKANATH MISRA: Therefore there must be a direction from the Chair that the replies from the Treasury Benches should be specific and if that is done I should like to assure you that there will be no need for us to intervene again and again.

THE DEPUTY CHAIRMAN: I have given directives to the Ministers that specific questions must be given specific answers. I cannot go on repeating. (Interruptions) Both this side and the Treasury Benches must be careful

SHRI KRISHAN KANT: May I know from the hon. Minister whether it is a fact that the Chief Minister of West Bengal met him on the 15th May and an agreement was reached and they were satisfied with the agreement and may I know whether this idea of participation was a later thought because one of the Ministers in the West Bengal Government is the President of the Labour Union there and as it involved retrenchment of labour, improvement of quality and all that, the West Bengal Government did not want to take the responsibility for retrenchment and that is why this came out as an after thought? Was it not a fact? And secondly

THE DEPUTY CHAIRMAN: That will do.

SHRI KRISHAN KANT: Secondly, is it not a fact that the hon. Minister, Dr. Ram Subhag Singh issud a statement on the 14th itself when he got the news of the talks that the Central Government was not in favour of particip; and after all that the West Bengal Government have had no complaint against the Railway Ministry and that this question has been raised for nothing?

DR. RAM SUBHAG SINGH: The hon, questioner has rightly described that this question has been raised for nothing.

SHRI ARJUN ARORA: May I know whether only the assets of Westing-house Saxby and Farmer have been offered by the company to the West Bengal Government and the Railway Ministry or also the liabilities and secondly what are the liabilities because my information is that the liabilities are $_0 f$ the order of Rs. 97 lakhs and thirdly . .

SHRI AKBAR ALI KHAN : What | are the assets?

SHRI ARJUN ARORA: The assets are only some worn-out machinery.

Thirdly, I want to know whether this firm is the only manufacturer of signal equipment required by the Railways and if it is not, whether there are other manufacturers and, if so, who are they?

DR. RAM SUBHAG SINGH: Regarding the latter part of the question electrical signalling equipment, I have already about replied that there are more than quarter dozen firms who can do that. Even our workshops at two places, one in Tamil Nadu and the other in Hyderabad, are doing some work in this regard. As regards the liabilities of the firm, the net liability of the firm according to our information is assessed to be Rs. 87 lakhs which the Government would have been required to take had we gone into participation with it.

SHRI BHUPESH GUPTA: May I ask a clarification? Let us take the original purpose of the calling attention, namely, equity participation by the Railways in that concern. From what Mr. Parimal Ghosh has said-I am very grateful to him-it is quite clear that whatever he said, whatever he told them, could only be considered here as well as there as a kind of an assurance that the Government would participate in equity capital. Mr. Parimal Ghosh himself seems to have been convinced of the need for it but I believe he was waiting for the Minister to sanction. We do not know on what grounds the suggestions and proposals given by Mr. Parimal Ghosh after a careful study of the whole matter were overruled by the the hon. Minister. It still remains to be explained. Mr. Parimal Ghosh was quite clearly discussing with them with the authority of the Ministry. He always said, I give this, I give that and he was even discussing terms. So it is quite clear, I should also like to know from the hon. Minister another thing. I am not going into other aspects but what Dr. Ram Subhag Singh himself has said on the floor of the House makes a good case for equity participation. He has said that it is doing a useful job. He has said that Government orders will be given. He even thinks that Rs. 20 lakhs could be put in, could be advan-

Certainly it must be for a useful purpose otherwise he would not have given the money. All these things he has said. In view of this .

THE DEPUTY CHAIRMAN : You cannot go on.

SHRI BHUPESH GUPTA: I am finishing. In view of all this may I why the Government should know reconsider this matter again not for equity participation when already an involvement of the Government directly or indirectly has taken place? In view of the assurance given by the Minister this is a fit case for the Government to reconsider and there should not be any difficulty in equity participation. In this connection I would also suggest that they can ask the Planning Commission if they have any doubts with regard to the economics of it and find out.

AN HON. MEMBER: Why ask the Planning Commission?

SHRI BHUPESH GUPTA: I said, if they have any doubts. I said Planning Commission because they deal with such things; they are experts. Anyhow my case is on the basis of what Dr. Ram Subhag Singh has himself said this is a fit case for equity participation.

DR. RAM SUBHAG SINGH : Madam, we took the decision not to participate in the management of this concern after having gone into all these matters. Therefore it was a mature decision and we do not want to reconsider it.

श्री राजनारायण : मैं यह जानना चाहता यह 20 लाख रु सरकार ने पश्चिम . दंगाल गवर्नमेंन्ट को क्यों दिया। अभी तक सदन को कुछ ऐसा आभास या कि शायद उन्होंने जो उस कंपनी से माल खरीदा है उसके अगेन्स्ट दिया है या जो आईर दिया है उसके अगेन्स्ट दिया है। इसरे, क्या मानतीय मंत्री जी ने आज अखबारों में पश्चिम बंगाल के म्ख्य मंत्री और उपमुख्य मंत्री का बयान पढ़ा है कि इन सब सर्कमस्टेन्सेज में, यानी वर्तमान परिस्थिति में प्रधान मंत्री श्रीमती इन्दिरा गांघी के हाय को मजबूत करने के लिये अब पश्चिम बंगाल की सरकार केन्द्र की सरकार को तंग नहीं करेगी? तो क्या यह सीघे सीघे रिशवल दी गई?

उपसभापति : ाप सवाल पुछिये।

श्री राजनारायण : वही तो पूछ रहा हूं कि 20 लाख रु० पश्चिम बंगाल की सरकार को इस सरकार ने क्यों दिया। क्या वह रिशवत के तौर पर दिया नया कि पश्चिम बंगाल की सरकार के तैर करेगी?

श्री सुन्दर सिंह भंडारी: प्राइम मिनिस्टर के कैन्डिडेट को बंट देने के लिये।

डा० राम सुभग सिंह: यह घूस का सवाल है हो नहीं। जिस कारण से 15 लाख क० पहले देने का बादा किया था, उसके कारणों को मैं पढ़ चुका हूं। अगर आप कहते हैं तो फिर रिपोट कर देता हु।

"The advai: :e will be treated as having been n ide to the West Bengal State Government"

SHRI RAJNA IAIN: Why?

DR. RAM SU]iHAG SINGH :.. ."and not to Messrs Westinghouse Saxby and Farmer I td."

व्हाई का जवाब यह है कि उसका सामान हम लोगों ने लिया था।

श्री राजनारायण: कंपनी का लिया था न कि वंगाल गवन मेंट का।

डा० राम मुभग सिंह : कंपनी की तरफ से बेस्ट बंगाल की सरकार बात कर रही थी।

श्री राजनारायण : माननीया, मेरा एक प्वाइन्ट आफ आर्डर है और वह यह है कि क्या पश्चिमी बंगाल की सरकार ब्रोकर है और कंपनी की एंजेन्ट है ?

डा० राम सुभग सिंह: एंजेट का सवाल नहीं है। SHRI KRISHAN KANT : Because West Bengal Government have 51 per cent share.

(Interruptions)

"The advance will be adjustable against डा॰ राम सुभग सिंह: 15 मई को यह वात हुई थी और उस वक्त वादा किया गया था कि आप यह व्यवस्था करवा इयेगा कि हम लोगों का सामान अथे।

श्री राजनारायण : कीनसा सामान ?

डा० राम सुभग सिंह: रेल को जो सप्लाई किया जाना है। इस फर्म की तरफ से फर्म के डायरेक्टर भी श्री ज्योति वसु के साथ थे और फिरयह वादा किया गया कि 15 लाख ह० दिया जाय।

bills for contract work executed or stores supplied by the firm."

The whole money is being advanced to the State Government of West Bengal and this is being issued today.

(Interruptions)

श्री राजनारायण: माननीया, में आपसे निवेदन करना चाहता हूं कि आप खुद वतलायें कि आपकी समझ में आया है कि श्री राम सुभग सिंह जी ने इस समय क्या कहा ? मेरा प्रश्न तो यह है कि केन्द्रीय सरकार ने यह रूपया क्यों एडवांस किया ?

डा० राम सुभग सिंह: प्यूचर सप्लाई के लिये क्योंकि हम उनसे सामान लेते हैं।

श्री राजनारायण: पश्चिमी बंगाल की सरकार को यह रुपया क्यों दिया गया जबकि माल कम्पनी सप्लाई करती है।

SHRI CHITTA BASU (West Bengal): On a point of order. I have been trying to catch your eye.

THE DEPUTY CHAIRMAN: Everyone is trying to catch my eye.

SHRI CHITTA BASU: You have allowed many Members to speak twice. You have allowed many Members to

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and some Members four times and yet you do not allow me.

THE DEPUTY CHAIRMAN: There are many Members who are rising, but not complaining. I cannot go round everybody. We have taken 55 minutes on this. T am not prepared to take the complaint. Mr. Niren

SHRI NIREN GHOSH: I put this question; Your decision to overrule your State Minister was a politically-motivated one in order to put the West Bengal Government into difficulty. As far as I know the Prime Minister was favourable to the Centre participating in equity shares. What is the nature of the consultation you had? You said you consulted her. May I know whether she agreed to your suggestion or not ?

THE DEPUTY CHAIRMAN: That will do.

DR. RAM SUBHAG SINGH : I categorically say that this was not a political decision. Regarding the latter part of the question also, the same thing will apply.

श्री अनन्त प्रसाद शर्मा (विहार) : मैं मंत्री जी से यह आव्वासन चाहता हं कि वे इस सदन को इस तरह का आङ्वासन दें कि जब कभी भी इस तरह का सवाल खास तीर में पश्चिमी बंगाल की तरफ से आये जिसकी वजह से इतना कंपयुजन हुआ है कि जब किसी कंपनी के परिटिसिपेशन या टैक ओवर का सवाल आये तो सारी बातों को मंत्रालय के लेवल पर देलेंगे। इस तरह के मामलों में बीच में जो बातें होती है उनकी बजह से गड़-बडी होती है। तो क्या मंत्री महोदय इस तरह का आइवासन देंगे कि फाइनल जो बात होगी वह उनके लैवल पर होगी और इस तरह का कोई कंपयूजन पैदा नहीं होगा?

डा० राम सुनग सिंह : सारी वार्तो का फैसला मंत्रालय लैवल पर होगा।

SHRI A. D. MANI (Madhya Pradesh): May I ask the Minister and the Minister of State, Shri Parimal Ghosh, what is the general procedure followed in regard

[Shri Chitta Basu] rise once, twice, thrice to conversations which Ministers with other Government? When Parimal Ghosh had conversations the West Bengal Government or Dr. Ram Subhag Singh had conversations, did they record in a precis all these conversations? This was raised in the case of Mr. Bhoothalingam and Bhoothalingam did not because Mr. record a conversation he had at the airport with the Iron and Steel Controller, he was hauled up before die Public Accounts Committee. Am I to understand that on all important matters the Ministers do not maintain a written precis of what they discuss in the case of other Governments? I would like both the Ministers to answer this.

> DR. RAM SUBHAG SINGH: I have reported the actual procedure.

SHRI CHITTA BASU: Madam, it transpires from he statements both of the Minister and the Minister of State that the State Minister agreed to participate in the share capital of the particular company subject to certain conditions to be accepted by the Government of West Bengal. May I know from the Uon. Minister now whether those conditions have been accepted by the West Bengal Government and, if so what other considerations weighed with the Government of India in deciding not to take part in that company, when there was a commitment on the part of the hon. Minister? Secondly, may I also know, when there were occasions when the Government had taken part in other private companies, what stands in the way of their participating in the share capital of this company which has been taken to be useful and for which Rs. 20 lakhs are going to be advanced? What are the particular reasons for not participating in the share capital ?

DR. RAM SUBHAG SINGH: The whole position has been thoroughly explained.. Madam. I do not know what else I can do.

श्री जी० एच० वलीमोहम्मद मोमिन (गजरात): क्या मैं मिनिस्टर साहब से पछ सकता हं कि क्या उन्हें यह गन्च आ गई कि बंगाल गवर्नमेंट का जलता धर कर दिया है और इसीलिए उन्होंने यह मही कदम उठायाहै और मामले ो इस तरह से तय कर दिया है ?

SHRI B. T. KI MPARAJ (Mysore): I want to know vhether the Minister has ratified the Commitment of the Minister of State to the West Bengal Government.

Pape, laid

DR. RAM SU IHAG SINGH: We have fully explailed it.

SIT VRAM JAIPURIA (Uttar Pradesh) :M\ question is very inno cent and the mallest question that has been asked :oday. May I know whether this am< unt of Rs. 20 lakhs or whatever may be I hat has been advanced to the West Beng .1 Government is going to stand as a] ermanent loan to the West Bengal Go-\ ernment against orders or it will be adjusted against the first, of immediate supj lies received from this particular compar y ? I would like the the hon. Minister to make a very clear statement on this i>oint.

DR. RAM SUI5HAG SINGH: This amount is being advanced for the supply of future goods.

THE DEPUTY CHAIRMAN: The House stands adjoi rned till 2 P. M. when private Member; Resolutions will be taken up.

> The Hoi se then adjurned for lunch at < ne of the clock.

The House reas embled after lunch at two of the clock. The Vice-Chairman [Shri M. P. BHARUAVA] in the Chair.

PAPERS LAIT ON THE TABLE

NOTIFICATIONS UNDER THE DOCK WORKERS (REGU.ATION OF EMPLOY-MENT) ACT, 1948

THE DEPUTY MINISTER IN THE MINISTI-Y OF LABOUR. EMPLOYMENT \ND REHABILITATION (SHRI S. (I JAMIR): Sir, I beg to lay on the Tabl.: a copy each of the following Notificatic as of the Ministry of Labour, Employm< nt and Rehabilitation (Department of Lai our and Employment), under sub-section (j) of section 8 of the Dock Workers (itegulation of Employment) Act. 1948

> Notification S.O. No. 1675, dated thi 18th April, 1969 (in English), publishing the Dock Woikers (Regulation of Employme Amendme

> > Rules, 196).

Notification S.O. No. 1892, the 8 th 1969 dated May, publishing (in Hindi), the Workers Dock (Regulation of Employment) Amendment Rules, 1969.

[Placed in library. See No. LT-1317/ 69 for (i) and (ii)].

NOTIFICATIONS UNDER THE INDUSTRIAL DISPUTES ACT, 1947

SHRI S. C. JAMIR: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under sub-section (5) of section 38 of the Industrial Disputes Act, 1947 :--

- (i) Notification G.S.R. No. 1283, dated the 28th May, 1969 (in English), publishing the Industrial Disputes (Central) Amendment Rules, 1969.
- (ii) Notification G.S.R. No. 1284, dated the 28th May, 1969 (in English), publishing the Industrial Disputes (Central) Second Amendment Rules, 1969.
- (iii) Notification G. S. R. No. 1285, dated the 28th May, 1969 (in Hindi), publishing the Industrial Disputes (Central) Amen-ment Rules, 1969.
- (iv) Notification G.S.R. No. 1286, 28th dated the May, 1969 (in Hindi), publishing the Industrial Disputes (Central) Second Amendment Rules, 1969-

[Placed] in Library. See No. LT-1316/69 for (i) to (iv)].

REPORT OF THE COORDINATING COM-MITTEE FOR INTENSIFYING RESEARCHES FOR FINDING A COLOUR FOR VANASPATI

THE MINISTER OF STATE IN THE FOOD, MINISTRY OF **AGRICUL** TURE, **COMMUNITY DEVELOP-**CO-OPERA-MENT AND TION (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table a copy of the Report of the Coordinating Committee for intensifying Researches for finding a colour for Vanaspati. [Placed in Library. See No. LT-1321/69].